

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 225/TL/2024

Subject : Petition under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission Licence for Augmentation of 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS on Regulated Tariff Mechanism (RTM) route.

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Karur Transmission Limited ('KTL')

Respondents : JSW Renew Energy Limited ('JSWRE') and Ors.

Parties present : Shri Prashant Kumar, KTL
Shri Sidharth Sharma, CTUIL
Shri Akshayvat Kislan, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that KTL has filed the present Petition for the grant of a separate transmission licence for augmentation of the 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS on RTM route. He further submitted that the Petitioner has complied with all the requirements for the grant of a transmission licence and that CTUIL has given its recommendations under Section 15(4) of the Electricity Act, 2003.

2. The representative of CTUIL confirmed that CTUIL has already proposed to grant a separate transmission licence to the Petitioner company.

3. Considering the submissions made by the representatives of the Petitioner and CTUIL, the Commission ordered as under:

a) Admit. Issue notice to the Respondents.

b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

- c) The Petitioner to submit the proof for publishing of the Application and Form-II on its website with webpage link.
4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)